

## छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर-19, नवा रायपुर अटल नगर, जिला- रायपुर (छ.ग.)

### // सर्व संबंधित को सूचना //

भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी ई.आई.ए. नोटिफिकेशन, 2006 (यथा- संशोधित) के तहत सर्व संबंधित को सूचित किया जाता है कि मेसर्स जायवाल निगो इण्डस्ट्रीज लिमिटेड, ग्राम-छोटेडोंगर, तहसील व जिला- नारायणपुर (छ.ग.) में स्थित खसरा क्रमांक 255 (P) - 13.80 हेक्टेयर, 256 (P) - 16.20 हेक्टेयर, 257 (P) - 12.30 हेक्टेयर, 258 (P) - 17.70 हेक्टेयर, 259 (P) - 50.86 हेक्टेयर, 260(P)-11.25 हेक्टेयर, 261 (P) - 6.25 हेक्टेयर, 262 (P) - 1.70 हेक्टेयर, 263 (P) - 13.50 हेक्टेयर, 264 (P) - 43.59 हेक्टेयर एवं 265 (P) - 5.10 हेक्टेयर, ( कुल क्षेत्र - 192.25 हेक्टेयर) में प्रस्तावित अयरन ओर माईन (मुख्य खनिज) उत्खनन श्रमता - 2.95 मिलियन टन प्रतिवर्ष से 6.0 मिलियन टन प्रतिवर्ष (Including Crushing and Screening) एवं आयरन ओर बेनिफिशिएशन प्लांट श्रमता-1.0 मिलियन टन प्रतिवर्ष से 2.0 मिलियन टन प्रतिवर्ष के पर्यावरणीय स्वीकृति हेतु मंडल सुनवाई बाबत छत्तीसगढ़ पर्यावरण संरक्षण मंडल में आवेदन किया गया है। उक्त परियोजना के संबंध में आपत्तियां/सुझाव/विचार टीका-टिप्पणियां, इस सूचना के जारी होने के दिनांक से 30 दिवस के भीतर क्षेत्रीय अधिकारी, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, जगदलपुर (छ.ग.) के कार्यालय में कार्यालयीन समय में प्रस्तुत की जा सकती है। उक्त परियोजना के लिए लोक सुनवाई दिनांक- 09/06/2025, दिन- सोमवार, समय - प्रातः 11:00 बजे, स्थान- ग्राम छोटेडोंगर स्थित सामाहिक बाजार स्थल (क्रिकेट स्टेडियम), छोटेडोंगर, जिला- नारायणपुर (छ.ग.) में नियत की गई है। ई.आई.ए. नोटिफिकेशन, 14 सितम्बर 2006 (यथा-संशोधित) के अनुसार संबंधित व्यक्तियों के अवलोकन/पठन हेतु ड्राफ्ट ई.आई.ए. रिपोर्ट, कार्यपालक सार हिन्दी एवं अंग्रेजी भाषा तथा सी.डी. (सॉफ्ट कॉपी), डायरेक्टर, भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जोर बाग रोड, नई दिल्ली; एकीकृत क्षेत्रीय कार्यालय, अररूप भवन, नार्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर, कार्यालय कलेक्टर, नारायणपुर, जिला- नारायणपुर जिला पंचायत कार्यालय, नारायणपुर, जिला व्यापार एवं उद्योग केन्द्र, नारायणपुर, कार्यालय ग्राम पंचायत- छोटेडोंगर, बड़ावा, गौड़दण्ड, चमेली, राजपुर, धनोरा, रायनार, जिला- नारायणपुर, क्षेत्रीय कार्यालय छत्तीसगढ़ पर्यावरण संरक्षण मंडल, जगदलपुर, जिला - बस्तर तथा मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर में रखी गई है।

**सदस्य सचिव**  
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,  
नवा रायपुर अटल नगर, रायपुर (छ.ग.)

### HINDUJA HOUSING FINANCE LIMITED

Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015

**ALM - Mr. Pramod Chand +91 99903 38759**

**PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY**

To, 1. **Mr. Aman Verma (borrower)** 2. **Mrs. Kumari Ranju (co-borrower)**- 56/b/1, rana Ji Enclave Delhi India 110056, Private Flat No. Sl-203 Built On Property Bearing No. 30 & 31 (unit B & C) Village Hastsal Maharani Enclave Vikas Nagar Block B Uttam Nagar New Delhi - 110059. **Lan No. DL/DLS/DLSO/A00000055**. Whereas order dated **03.04.2025** passed by Chief Judicial Magistrate, South West District, Dwarka Courts Complex, Delhi, the physical possession of the property being All that piece and parcel of "built Up Second Floor Bearing Private No. Sl-203, Without Roof/Terrace Rights, Built On Property Bearing No. 30 & 31 (unit B & C) Area Measuring 50 Sq. Yds. (i.e. 41.81 Sq Meters) Out Of Total Area 400 Sq. Yards Out Of Khasra No. 56/3/1, Situated In Village Hastsal, Maharani Enclave, Vikas Nagar, Block-b, Uttam Nagar, New Delhi-110059, Boundaries: East: Entry Flat No. Sl-201, Then Road, West: Other's Flat, North: Unit No. Sl-204, Then Road, South: Road 15 Feet" has been taken over by M/s/Hinduja Housing Finance Ltd. on **29.04.2025**.

To, 1. **Mr. Ashu (borrower)** 2. **Mrs. Jyoti (co-borrower)** Maharani Enclave, Hastal Gao, Som Bajar Model School, Gali No. 7, Uttam Nagar, New Delhi - 110059. **LAN No. DL/DLS/DLSO/A00000046**. Whereas order dated **15.02.2025** passed by Shriya Aggarwal Chief Judicial Magistrate South West District/Dwarka Court, New Delhi, the physical possession of the property being All that piece and parcel of PROPERTY Built Up Third Floor bearing Private Unit No. Tl-301, With Roof/Terrace Rights Built On Property Bearing No. 30 And 31 (unit -1) With Proportional Area Measuring 50 Sq. Yds (i.e. 41.81 Square Meters), Out Of Total Area 200 Square Yards, Out Of Khasra No. 56/3/1, Situated In The Area Of Village Hastsal, Delhi Colony Known as Maharani Enclave, Vikas Nagar In Block-b, Uttam Nagar, New Delhi - 110059" has been taken over by M/s/Hinduja Housing Finance Ltd. on **30.04.2025**.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd. SD/-, Authorised Officer- Hinduja Housing Finance Limited

### FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF REAL TECH CONSTRUCTIONS PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of Corporate Debtor	Real Tech Constructions Private Limited
2. Date of incorporation of corporate debtor	01/09/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC140281
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office - D-22, Defence Colony, South Delhi, New Delhi, India, 110024</b> <b>Principal office - Terrace at 3<sup>rd</sup> Floor Plot No. 7, MLU Vardhaman Jaypee Plaza Sec-4, N.S.I.T, Dwarka, South West Delhi, New Delhi, India 110078.</b>
6. Insolvency Commencement Date in respect of corporate debtor	28.04.2025 i.e. the date on which the order is passed by the Hon'ble NCLT New Delhi, Special Bench. (Order Received On: 01/05/2025)
7. Estimated date of closure of insolvency resolution process	28.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pankaj Khetan Registration no. - IBBI/IPA-002/IP-ND00102016-17/10014
9. Address and e-mail of the interim resolution professional, as registered with the Board	K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, South Delhi, Delhi, 110048 E-mail-: ipankajkhetan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, South Delhi, Delhi, 110048 E-mail-: cirprealtechconstructions@gmail.com
11. Last date for submission of claims	15.05.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Maya Gupta 2. Keshav Khanchia 3. Rajender Pal Chandel
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Details of relevant forms available at Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, South Delhi, Delhi, 110048

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **REAL TECH CONSTRUCTIONS PRIVATE LIMITED** on 28.04.2025 (Order received on 01.05.2025). The creditors of **REAL TECH CONSTRUCTIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 15.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name: Pankaj Khetan  
Interim Resolution Professional in the Matter of Real Tech Constructions (P) Ltd.  
Date: 02.05.2025 Registration No.: IBBI/IPA-002/IP-ND00102016-17/10014  
Place: Delhi E-mail: cirprealtechconstructions@gmail.com

### Indian Bank

SAM Branch Mumbai, SAM -Mumbai, Mintal Chambers, 7th Floor, 73, Nariman Point Mumbai-400021, E-mail: S316@indianbank.co.in

**APPENDIX- IV-A\* (See proviso to rule 8 (6))  
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of Indian Bank, SAM Branch, Secured Creditor, will be sold on "As is where is", and "Whatever there is" on **21.05.2025** for recovery of **Rs. 3,84,96,883.00 (Rupees Three Crore Eighty Four Lakhs Ninety Six Thousand Eight Hundred Eighty Three Only)** as on 31.03.2025 further interest and cost from 01.04.2025 due to the Indian Bank, SAM Large Branch, Secured Creditor, from (M/s. White Rose Creation).

1. **M/s. White Rose Creation**, Prop. Mr. Anshul Ahuja, Shop No.60, White Rose Creation, Ground Floor, CITI Mall Link Road, Andheri (West), Mumbai-400053.

2. **M/s. White Rose Creation**, Prop. Mr. Anshul Ahuja, White Rose Creation, E-43, Industrial Area, Panipat, Haryana-132103.

3. **Mr. Anshul Ahuja (Borrower/Mortgagor)**, Flat No. 703, Building No.7A, Versova Fortune CHL, Lokhandwala Circle, Andheri (West), Mumbai-400053.

4. **Mr. Anshul Ahuja (Borrower/Mortgagor)**, House No.757, Ward No.19, Behind Ward No.19, Behind Arya Samaj Mandir, Model Town Panipat, Haryana-132103.

5. **Mr. Anshul Ahuja (Borrower/Mortgagor)**, House No.762, Ward No.19, Behind Arya Samaj Mandir, Model Town Panipat, Haryana-132103.

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed Description of the Property			
Equipable Mortgage of Shop/Property measuring 162 sq.yard being 162/647 share out of Shop/Property bearing No.1133-1135 measuring 647 sq.yard situated at Ward No.7, behind Railway Road,Devil Complex Lane, Panipat,Haryana-132103, owned by Shri Anshul Ahuja. On or towards East:By Property of Kastur Lal. On or towards West: By Part of Property No.1133-1135, On or towards North: By Property of Kisan Pump Store. On or towards South: By Road, Area 1458 sq.ft.(162 sq. yard)			
Reserve Price	EMD Amount	Bid Incremental Amount	Property ID No.
Rs. 174.40 Lakhs	Rs. 17.44 Lakhs	Rs. 1,00,000/-	IDIB30231370566
Date and time of E-auction: 21.05.2025 11:00AM TO 4.00 PM By E-Auction			
Inspection Date: 14.05.2025			

Interested bidder may apply bid for whole lot or any property individually as per Reserve Price fixed above.

Bidders are advised to visit the website (<https://www.banknet.com>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220225 For Registration status and for EMD status please email to [support.banknet@psballiance.com](mailto:support.banknet@psballiance.com)

For property details and photograph of the property and auction terms and conditions please visit: <https://www.banknet.com> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd. Contact No.8291220220

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.banknet.com>

Sd/-  
Authorised Officer  
Date : 02.05.2025  
Marisha : Contact No.9899600207

### UNDELIVERED DEMAND NOTICE

Circle office : Ramganga Vihar, Kanth Road, Moradabad

### NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTERESTS ACT-2002

Hereby this is to inform that under named borrowers/guarantors have not repaid principal and interest thereon of the loan. Therefore the loan declares NPA. A notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 was issued at last known address, which was returned undelivered/refused. Therefore again we inform to under named borrowers/guarantors by this public notice that to pay the loan amount due including interest and other expenses as mentioned in this notice within 60 days from the date of publication of the notice otherwise bank will be bound to take action under 13(4) of the SARFAESI ACT 2002.

We invite your attention to the provisions of sub-section (B) of Section 13 of the SARFAESI Act which speaks about the time available to the Borrower/ Guarantor's to redeem the secured assets.

Sr. No	Name and address of the Borrower/ Mortgagor/Guarantor/Branch Name	Description of the Mortgaged Properties	Date of Demand Notice Amount/ os as mentioned in the notice us 13(2)
1	<b>Smt. Sarla Sharma w/o Late Sh. Om Prakash Sharma (Borrower &amp; Mortgagor)</b> At: Khushalpur, Opposite Usha Tower, Moradabad, (UP) <b>Smt. Preeti Sharma w/o Sh. Abhinav Sharma (Co-Borrower &amp; Mortgagor)</b> At: Khushalpur, Opposite Usha Tower, Moradabad, (UP) <b>Branch: Kanth Road, Moradabad</b>	Residential Property Situated at Mohalla - Bank Colony, (Shahpur Tigr), Ward No: 1, Bearing Khasra No: 492 (Part), Approach Link Lane, Royal Academy School, Opposite House of Smt. Durga Devi, Moradabad, (UP), Area 150.00 sq. mtrs., (In the name of Smt. Sarla Sharma & Smt. Preeti Sharma), Registered in Bahi No: 1, Serial No: 10271, Dated 01.10.2014. <b>Bounded as: North: Private Plot No: 18 (Now House) South: Rasta 4 Meter Wide East: Private Plot No: 23 (Now House) West: Rasta 4 Meter Wide</b>	<b>19.04.2025</b>  <b>Rs. 20,23,751/-</b> as on 07.04.2025 with future intt. & Other Charges
2	<b>Miss Arti Thakur D/o Sh. Narendra Thakur (Borrower Mortgagor)</b> At: Opp. Photon Hospital, Plot No. 507/508, Aarush Green Society, Moradabad (UP) <b>Branch: Amroha Gate, Moradabad</b>	1- Residential Flat No. A-204, 1st Floor Thakur No.- A, Akash Greens, Harshala Ehetmal, Moradabad (UP) Area- 43.89 Sq mtr Registered in Bahi No. 01, Zild No 14521, Pages 289-302, Serial No.8685, Dated 11.07.2023 (In the name of Miss Arti Thakur d/o Sh. Narendra Singh) <b>Bounded by: North By : Flat No. A-205 South By: Flat No. A-203 East By : Couindor West By : Open</b>	<b>19.04.2025</b>  <b>Rs. 22,16,028/-</b> as on 31.03.2025 with future intt. & Other Charges

Authorized Officer, Punjab National Bank

### MISHKA EXIM LIMITED

CIN L51909DL2014PLC2070810  
Rgd. Off. F-14, First Floor, Cross River Mall, CBD Ground, Shahdara New Delhi-110032, email : mishkaexim@gmail.com

Extract of Audited Financial Results for the Quarter and Year Ended 31st March, 2025 (Rs. In Lakhs, except per share data)

Sl. No.	Particulars	Standalone			Consolidated		
		Quarter Ended 31.03.2025 (Audited)	Year Ended 31.03.2025 (Audited)	Quarter Ended 31.03.2024 (Audited)	Quarter Ended 31.03.2025 (Audited)	Year Ended 31.03.2025 (Audited)	Quarter Ended 31.03.2024 (Audited)
1	Total Income from operations	158.04	497.42	311.84	158.05	503.84	333.36
2	Net Profit/(Loss) from ordinary activities after finance costs but before Exceptional Items	19.35	42.50	47.30	17.42	44.70	44.29
3	Net Profit/(Loss) Before Tax (after exceptional items and/or extraordinary items)	19.35	42.50	47.30	17.42	44.70	44.29
4	Net Profit/(Loss) after Tax (after exceptional items and/or extraordinary items)	14.73	31.39	34.66	12.37	33.54	31.12
5	Total Comprehensive Income/(Loss) for the period [ comprising of Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	14.74	35.72	34.66	12.37	42.11	31.12
6	Paid-up Equity share capital( Face value of Rs.10/- each	1,445.00	1,445.00	1,445.00	1,445.00	1,445.00	1,445.00
7	Other Equity (excluding Revaluation Reserve) as per the audited balance sheet	365.28	365.28	329.56	758.83	758.83	716.96
8	Earning per Equity Share (FV Rs10/-per share) (not annualised)						
	a) Basic	0.10	0.22	0.24	0.23	0.23	0.22
	b) Diluted	0.10	0.22	0.24	0.09	0.23	0.22

Note- The above is an extract of detailed format of Quarterly/Annual financial Results filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the website of BSE Limited( [www.bseindia.com](http://www.bseindia.com)) and on the company's website( [www.mishkaexim.com](http://www.mishkaexim.com)).

For MISHKA EXIM LIMITED  
Sd/-  
RAJNEESH GUPTA  
(MANAGING DIRECTOR)  
DIN No.00132141

Place : Delhi  
Dated : 02/05/2025

### HINDUJA HOUSING FINANCE LIMITED

Registered Office at 27-A, Developed Industrial Estate, Gundy, Chennai - 600 032, Tamil Nadu. E-mail : [auction@hindujahousingfinance.com](mailto:auction@hindujahousingfinance.com)

APPENDIX- IV-A\* (See proviso to rule 8 (6))  
**Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))**  
Authorised Officer : **Mr. Himanshu Singh** Mobile No. 9958443500

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at Office No-210/211, Second Floor, Dashmesh Plaza, Sector-20B, NIT, Faridabad, Haryana-121001, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: [www.bankauctions.com](http://www.bankauctions.com)

**Date of Inspection of property: 08/05/2025 & 12/05/2025 14:00 hrs-17:00 hrs | EMD Last Date: 19th May, 2025 Till 17:00 hrs.**  
**Date/ Time of E-Auction: 20th May, 2025 11:00 hrs-13:00 hrs. | Bid Increase Amount Rs. 10,000/-**

Sl. No.	DL/BD/BRP/A000000527 1. Mr. Puroshottam (Borrower) 2. Mrs. Rajwati Devi (Co-Borrower)	Demand Notice Date and Amount: 15/02/2024 And Rs. 13,78,782/- as on 15/02/2024	Earnest Money Deposit (EMD) Rs. 1,76,400/- Reserve Price: Rs. 17,64,000/-	Total Outstanding as on Date 15/02/2024 Rs. 13,78,782/- Date of Physical Possession : 05/02/2025
<b>Description Of The Immovable Property / Secured Asset: A Property/house/plot Area Measuring 70 Sq. Yards Comprised In Khewat/khata No.17/19 Min, Mu No.27, Killa No.24, Waka Mauja Shehatpur, Tehsil &amp; District Faridabad, Haryana</b>				
2	HR/GN/FRBD/A00000608 & CO/CPC/CPF/A000006996 1. Mr. Satish Sharma (Borrower) 2. Mrs. Geeta Satish (Co-Borrower)	Demand Notice Date and Amount: 27/09/2023 And Rs. 29,25,537/- as on 21.06.2023	Earnest Money Deposit (EMD) Rs. 2,72,380/- Reserve Price: Rs. 27,23,800/-	Total Outstanding as on Date 08/08/2024 Rs. 30,62,743/- Date of Physical Possession : 19/12/2024
<b>Land Area Measuring 4 1/2 Marla 136 Sq. Yards, Out Of Mu No.326, Killa No.19/2/2(0-8), 22/2/2(1-3), Mu No.331 Killa No.2/2/2 (0-13), 3/1/1(1-10), 8/2/4(1-10), 13/2/4(1-5), 18/1(2-2) Kila 8 Rakba Tadadi 12 Kanal 14 Marla Ka 27/1524 Bhag Bagdar Rakba 4 1/2 Marla (136 Sq. Yards) Situated In Palwal, Tehsil And District Palwal, Haryana</b>				
3	DL/NCU/NIU/A000001011 1. Mr. Rakesh Kumar (Deceased) (Borrower) 2. Mrs. Neelam (Legal Heir) (Co-Borrower)	Demand Notice Date and Amount: 08/04/2024 And Rs. 66,13,533/- as on 08/04/2024	Earnest Money Deposit (EMD) Rs. 7,56,720/- Reserve Price: Rs. 75,67,200/-	Total Outstanding as on Date 08/04/2024 Rs. 66,13,533/- Date of Physical Possession : 25/02/2025
<b>Residential Plot No.407-p, Area Measuring 60 Sq. Yards, Situated At Surya Nagar, Phase-II, Residential Scheme, Sec-91, Faridabad, Haryana-121013</b>				
4	DL/OKH/OKHL/A00000193 1. Mr. Lijakat Ali (Borrower) 2. Mrs. Mejbabeen (Co-Borrower)	Demand Notice Date and Amount: 15/02/2024 And Rs. 39,80,530/- as on 10.07.2023	Earnest Money Deposit (EMD) Rs. 3,46,050/- Reserve Price: Rs. 34,60,500/-	Total Outstanding as on Date 19/07/2024 Rs. 40,90,250/- Date of Physical Possession : 20/03/2025
<b>Residential Plot/house/property Area Measuring 100 Sq. Yards, Out Of Khasra Mu. No.46, Killa No.12/5, Situated In Mauja: Uncha Gaon (adarsh Nagar) Subedar Colony, Tehsil Ballabhgarh, District Faridabad, Haryana. Bounded By: East: Property Of Shiv Kumar West: Rasta 20 Ft North: Rasta 20 Ft South: Property Of Rajbala</b>				
5	GR/SOH/RAJ/ A000000013 1. Mr. Chandan Pal (Borrower) 2. Mrs. Pinki (Co-Borrower)	Demand Notice Date and Amount: 13.07.2023 And Rs. 16,69,850/- as on 11.07.2023	Earnest Money Deposit (EMD) Rs. 2,30,850/- Reserve Price: Rs. 23,08,500/-	Total Outstanding as on Date 08/08/2024 Rs. 17,95,706/- Date of Physical Possession : 28/04/2025
<b>A Property Area Measuring 120 Sq. Yards Comprises In Khasra No.165, Killa No.6/1/1(5-7), 5 Kanal 7 Marla Share 4/107 I.e. Total Land Is 4 Marla, Waka Mauja Palwal (samshabad), Tehsil &amp; District Palwal, Haryana-211202. Bounded By: East: Rasta 11ft Wide West: Vacant Plot North: House Of Shri Singh South: House Of Vidya</b>				
<b>Mode Of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi.</b>				
<b>Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.</b>				
<b>TERMS &amp; CONDITIONS OF ONLINE E- AUCTION SALE:-</b> 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall be done only through "online electronic mode" through the website: <a href="http://auction@hindujahousingfinance.com">auction@hindujahousingfinance.com</a> and <a href="http://www.bankauctions.com">www.bankauctions.com</a> Or Auction provided by the service provider C1 India PVT LTD. which shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding in e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A. Add: C1 India PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003. (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number-7291981124/1125/1126). 7. For participating in the e-auction sale the intending bidders should register their name at <a href="https://www.bankauctions.com/">https://www.bankauctions.com/</a> and <a href="http://auction@hindujahousingfinance.com">auction@hindujahousingfinance.com</a> well in advance and shall get the user ID and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft in favour of Hinduja Housing Finance Limited. 9. The intending bidders should submit the bid filled in Bid Form (format available on <a href="https://www.bankauctions.com/">https://www.bankauctions.com/</a> and <a href="http://auction@hindujahousingfinance.com">auction@hindujahousingfinance.com</a> along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Office No-286, 2nd Floor, Pocket-1, Sector-25, Rohini, New Delhi-110085. 10. The sealed cover should be served scribbled with " Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT LTD to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of 10' minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id <a href="mailto:pamod.chand@hindujahousingfinance.com">pamod.chand@hindujahousingfinance.com</a> and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 14. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent. of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. 15. In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 16. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 17. The Successful Bidder shall pay applicable TDS (out of sale proceeds) and submit TDS certificate to the Authorized officer. 18. Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) will be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 19. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 21. The Authorized officer may postpone/cancel the E-Auction Sale proceedings				